

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (CrI.) No(s).2898/2020

(Arising out of impugned final judgment and order dated 22-04-2020 in CRLA No.2102/1983 passed by the High Court Of Judicature At Allahabad)

RAM VIJAY SINGH

Petitioner(s)

VERSUS

STATE OF U.P.

Respondent(s)

(IA No. 56989/2020 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT, IA No. 56990/2020 - EXEMPTION FROM FILING O.T., GRANT OF BAIL, IA No. 111836/2020 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Date : 25-02-2021 This petition was called on for pronouncement of judgment today.

For Petitioner(s) Mr. Gopal Sankaranarayanan, Sr. Adv.
Mr. Pranav Sachdeva, AOR
Mr. Jatin Bhardwaj, Adv.
Mr. Sudesh Kumar Singh, Adv.
Ms. Neha Rathi, Adv.For Respondent(s) Mr. Ankit Goel, AOR
Mr. Abhinav Kaushik, Adv.
Mr. R.K. Gupta, Adv.

Hon'ble Mr. Justice Hemant Gupta pronounced the Reportable Judgment of the Bench comprising Hon'ble Mr. Justice Rohinton Fali Nariman, His Lordship and Hon'ble Mr. Justice B.R. Gavai.

The appeal is dismissed in terms of the Signed Reportable Judgment. Pending application(s), if any, shall stand disposed of.

The original records be returned to the concerned court.

(B.Parvathi)
Court Master(Anand Prakash)
Court Master

(Signed Reportable Judgment is placed on the file)